

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Srinagar/Jammu.

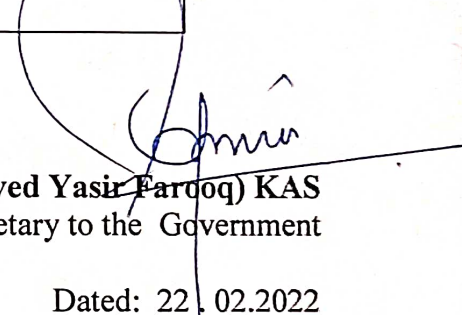
NOTIFICATION

Jammu, the 22nd of February, 2022

S.O. 73 In exercise of powers conferred by section 24 of the Code of Criminal Procedure, 1973, and in partial modification of relevant S.Os issued earlier, the Government hereby appoints the below mentioned officers of the Jammu and Kashmir Prosecution service as Additional Public Prosecutors(s) for conducting cases in the Courts indicated against each:

S.No	Name of the officer	Name of the Court
1	Sheikh Muzaffar Ahmad	Additional Sessions Court, Baramulla.
2	Shri Mohd Saleem Wani	Special Judge (TADA/POTA) Srinagar [Designated NIA Court].

By Order of the Government of Jammu and Kashmir


(Syed Yasir Fardooq) KAS
Deputy Secretary to the Government

No:Home-Pros/17/2022-04-Home (CC.No 141279)

Dated: 22.02.2022

Copy to the :-

1. Ld. Advocate General, J&K
2. Director General of Police, J&K.
3. Additional Secretary (JKL), MHA, GoI
4. Principal Secretary to the Hon'ble Lt. Governor, J&K.
5. Director General of Prosecution, J&K
6. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
7. Director Archives, Archaeology and Museums.
8. Director Prosecution, Kashmir/Jammu.
9. All Deputy Director (s), Prosecution Department.
10. Private Secretary to the Chief Secretary.
11. Private Secretary to the Principal Secretary to Government, Home Department.
12. Private Secretary to Principal Secretary to Government, General Administration Department.
13. General Manager, Government Press, Srinagar, for publication in the next issue of the Government Gazette.
14. I/c Web site.

Copy also to the :

1. Ld. Registrar General, J&K High Court, Srinagar.
2. All Principal District and Sessions Judge(s)